

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No(s). 9374/2024

(Arising out of impugned final judgment and order dated 01-07-2024 in BA No. 1606/2024 passed by the High Court of Delhi at New Delhi)

ZEESHAN HAIDER

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT

Respondent(s)

(IA No. 150756/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH SLP(CrI) No. 9576/2024

(IA No.154655/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.154656/2024-EXEMPTION FROM FILING O.T.)

Date : 20-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s)

Mr. Vikram Chaudhari, Sr. Adv.  
Mr. Rajat Bhardwaj, AOR  
Ms. Ankita M. Bhardwaj, Adv.  
Mr. Kaustubh Khanna, Adv.  
Ms. Arveen Sekhon, Adv.  
Ms. Muskaan Khurana, Adv.  
Mr. Saurav Kakroda, Adv.  
Mr. Rishi Sehgal, Adv.

Mr. Siddharth Dave, Sr. Adv.  
Mr. Arun Khatri, Adv.  
Mr. Manish Vaidhwan, Adv.  
Mr. Ankit Sharma, Adv.  
Mr. Sudhir Naagar, AOR

For Respondent(s)

Mr. Suryaprakash V.Raju, A.S.G.  
Mr. Zoheb Hussain, Adv.  
Mr. Annam Venkatesh, Adv.  
Mr. Arkaj Kumar, Adv.  
Mr. Vivek Gurnani, Adv.  
Mr. Sushil Raaja, Adv.  
Mr. Samrat Goswami, Adv.  
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The order dated 22<sup>nd</sup> July, 2024 passed by this Court in SLP(Criminal)No.9374 of 2024 shows that the notice was specifically made returnable in the week commencing 14<sup>th</sup> October, 2024. There is no judicial order on record directing that the date should be advanced. The Registry owes an explanation to the Court why the date is preponed without intervention of the Court. The Registry to submit a report.

List on 14<sup>th</sup> October, 2024.

(ANITA MALHOTRA)  
AR-CUM-PS

(AVGV RAMU)  
COURT MASTER